

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 375 OF 2018 &  
IA NOS. 1811 & 1810 OF 2018**

**Dated: 17<sup>th</sup> December, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**JSW Energy Ltd.**

**...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory  
Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Director  
Mr. Aman Anand  
Mr. Aman Dixit  
Mr. Pratik Das

Counsel for the Respondent(s) : Mr. Anup Jain for R-2

**ORDER**

***Admit.*** Issue Notice to the Respondents returnable on 15.02.2019.

Have gone through the IA No.1811 of 2018. Interim relief granted as sought for in the application till the next date of hearing.

Four weeks' time is granted to file objections, if any, by the Respondents on or before 15.01.2019 after duly serving copy to the other side. Thereafter, rejoinder if any, be filed on or before 30.01.2019 after duly serving copy to the other side.

List the matter on **15.02.2019.**

**(S. D. Dubey)  
Technical Member**

*pr/pk*

**(Justice Manjula Chellur)  
Chairperson**